

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. Dr. Pramod Deo, Chairperson
2. Shri R.Krishnamoorthy, Member
3. Shri S.Jayaraman, Member

**I.A.No. 2/2009 in
Petition No. 88/2008
(Suo-motu)**

In the matter of

Non-compliance of the provisions of Central Electricity Regulatory Commission
(Fixation of Trading Margin) Regulations, 2006

And in the matter of

PTC India Ltd., New Delhi

..Respondent

Following were present:

1. Shri Amit Kapoor, Advocate, PTC
2. Shri Mansoor Ali, Advocate, PTC
3. Shri Rakesh Kumar, PTC
4. Shri Harish Saran, PTC

**ORDER
(DATE OF HEARING: 13.1.2009)**

The Commission by order dated 19.12.2008 had directed the respondent to rectify the position for the future as regards charging of trading margin by entering into revised PPAs with the concerned utilities in Eastern Region for the electricity imported from Bhutan. A compliance of the direction was to be reported by the respondent by 31.12.2008.

2. The respondent has filed the present interlocutory application with a request for extension of time by 5 weeks from 29.12.2008 for furnishing the compliance report. The respondent has submitted that the order was received on 29.12.2009 and it is in the process of examining of the said order, in view of the various related matters

pending before the Supreme Court. Accordingly the respondent is said to be obtaining legal advice.

3. Heard learned counsel for the respondent.

4. The request made by the respondent is allowed. Compliance of the direction shall be reported by the respondent latest by 5.2.2009.

5. With the above, IA stands disposed of.

Sd/-
(S.JAYARAMAN)
MEMBER

New Delhi dated the 13th January 2009

sd/-
(R.KRISHNAMOORTHY)
MEMBER

sd/-
(DR. PRAMOD DEO)
CHAIRPERSON